

[Shri T. B. Vittal Rao]

practice was to intimate Members that such and such an assurance on such and such a question or during such and such a debate had been fulfilled and that the Member concerned could refer to that. But that practice has since been stopped by the Department of Parliamentary Affairs. I would suggest that the old practice should continue, namely, of intimating Members whenever such statements are laid on the Table of the House.

Mr. Speaker: I shall look into the matter.

REPORT OF INDIAN DELEGATION TO
EIGHTH WORLD HEALTH ASSEMBLY

The Deputy Minister of Health (Shrimati Chandrasekhar): I beg to lay on the Table a copy of the Report of the Indian Delegation to the Eighth World Health Assembly held in Mexico in May, 1955. [Placed in Library. See No. S-321/55.]

ESTIMATES COMMITTEE

THIRTEENTH REPORT

श्री बी० जी० मेहता (गौहिलवाड़) :
मैं उत्पादन मंत्रालय (प्रोडक्शन मिनिस्ट्री)
पर एस्टिमेट कमेटी की तेरहवीं रिपोर्ट पेश
करता हूँ।

BUSINESS OF THE HOUSE

Shri H. N. Mukerjee (Calcutta North-East): May I ask your direction in regard to a matter which appears on the Order Paper today? At about half past two of the clock today, we are expected to take up the Displaced Persons (Compensation and Rehabilitation) Rules. There are about 122 rules, and nearly two hundred amendments have been tabled so far. I would like to have your directions in regard to the method of discussion. I feel that we might have some general discussion

to begin with for about five hours or so....

Mr. Speaker: Let the formal business be put through first. When I come to the business proper, the Hon. Member may raise the point.

DEMANDS FOR SUPPLEMENTARY GRANTS

The Minister of Finance (Shri C. D. Deshmukh): I beg to present a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1955-56.

ELECTION TO COMMITTEE

CENTRAL ADVISORY BOARD OF
ARCHAEOLOGY

The Parliamentary Secretary to the Minister of Education (Dr. M. M. Das): I beg to move:

"That Members of this House do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve on the Central Advisory Board of Archaeology, constituted by the Government of India."

Mr. Speaker: The question is:

"That Members of this House do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve on the Central Advisory Board of Archaeology constituted by the Government of India."

The motion was adopted.

PRIZE COMPETITIONS BILL

The Deputy Minister of Home Affairs (Shri Datar): I beg to move for leave to introduce a Bill to provide for the control and regulation of prize competitions.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the control and regulation of prize competitions."

* *The motion was adopted.*

Shri Datar: I introduce the Bill.

CHARTERED ACCOUNTANTS (AMENDMENT) BILL

PRESENTATION OF PETITION

Shri C. E. Narasimhan (Krishnagiri): I beg to present a petition signed by thirteen petitioners in respect of the Chartered Accountants (Amendment) Bill, 1955.

BUSINESS OF THE HOUSE

Mr. Speaker: Now, I come to the point of Shri H. N. Mukerjee. He wanted to know the procedure for the discussion of the Displaced Persons (Compensation and Rehabilitation) Rules.

Shri H. N. Mukerjee: I wanted to have your direction in regard to the method by which we shall have the discussion. We are only confirming the rules. My submission was that, subject to your consent, perhaps we might have the general discussion to begin with, because there are 122 rules and nearly two hundred amendments so far—and more might come in. If we take the rules one by one, we may not get that total perspective which is very necessary before the House can make up its mind even in regard to individual rules. That is why I wish you to give us some idea as to the kind of general discussion which may be necessary to begin with, and then perhaps we can proceed to a consideration of the rules separately.

Pandit Thakur Das Bhargava (Gurgaon): May I submit a word? When the original Bill, namely, the Displaced Persons (Compensation and Rehabilitation) Bill, 1954 which

was subsequently passed into an Act, was before this House, it was said that the Bill was a mere skeleton; and this was endorsed by the Minister in charge also. We expected therefore that when the rules would come the detailed discussion would take place. Now, those rules have come.

As a matter of fact, so far as the rules are concerned, they involve the consideration of many principles also. I should think that the suggestion made by Shri H. N. Mukerjee is very apposite. Unless and until a general discussion takes place, and the points are evolved on which we should concentrate, it will be difficult to go through every rule and pass it during the time that we have got at our disposal. My fear is that if we accept that as the basis of our procedure, namely that we should start by going through every rule, then perhaps we may not be able to concentrate on the principles.

I would therefore support Shri H. N. Mukerjee and submit for your consideration that 4 hours may be devoted to the general discussion of the principles involved in the rules. In fact, these rules are just in the nature of an Act really. Those things which were missing in the original Bill are now being placed before the House. After the general discussion is over, we may take up the specific amendments, and then those amendments may be gone into—as we generally do,—that is to say, the amendments are allowed to be moved, and we have a discussion on them, and ultimately the voting may take place on such amendments as are moved and pressed.

Shri N. C. Chatterjee (Hooghly): May I submit that 4 hours should be given for the general discussion? There are certain important principles which ought to be discussed thoroughly. That discussion may focus the attention of the House and of the country to the more important points that require elucidation in the course of the debate. I therefore support my hon. friend's proposal, and suggest that a